

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 283 OF 2017 &
IA No. 650 of 2018
(Delay in Filing)

Dated: 01st August, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Jaiprakash Power Ventures Limited

.... Appellant(s)

Versus

Madhya Pradesh Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. M. G. Ramachandran
Ms. Ranjitha Ramachandran
Mr. Shubham Arya
Mr. Pulkit Agarwal

Counsel for the Respondent(s) : Ms. Mandakindi Ghosh
Ms. Aradhna Tandon for R-1

ORDER

IA No. 650 of 2018

(for condonation of delay in filing rejoinder)

The learned counsel, Mr. M.G. Ramachandran, appearing for Appellant submitted that there is a delay of 14 days in filing the rejoinder which has been explained satisfactorily and sufficient cause has been made out in the application. The same may kindly be accepted and delay in filing the reply may kindly be condoned.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the second Respondent and after perusal of the application explaining the delay in filing the rejoinder, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the rejoinder is condoned. The IA is allowed.

APPEAL NO. 283 OF 2017

List this matter for hearing on **24.09.2018**, as agreed by the learned counsel appearing for the Appellant and the Respondent.

(S. D. Dubey)
Technical Member
bn/pr

(Justice N. K. Patil)
Judicial Member